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ITEM NO.1

COURT NO.8

SECTION III

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 18745/2014

(Arising out of impugned final judgment and order dated 10/04/2014
in CEA No. 50/2014 passed by the High Court of Judicature at
Allahabad)

M/S INDIAN COFFEE WORKERS COOP.SOC.LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE
& SERVICE TAX, ALLAHABAD

Respondent(s)

(With application for permission to file additional documents and
interim relief and office report)

WITH

C.A. No. 433/2015

Date : 12/07/2016

These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. M. Y. Deshmukh, Adv.

Mr. Yatin M. Jagtap, Adv.

Mr. Rajinder Mathur, Adv.

For Respondent(s)

Mr. Aman Sinha, Sr. Adv.

Mrs. B. Sunita Rao, Adv.

Mr. A.P. Mayee, Adv.

Mr. Vikas Bansal, Adv.

Mr. B. Krishna Prasad, Adv.

UPON hearing the counsel the Court made the following

O R D E R

List the matters on a non-miscellaneous day.

Pleadings be completed in the meanwhile.

Signature Not Verified

Digitally signed by

SANJAY KUMAR

Date: 2016.07.14

(Meenakshi Kohli)

12:44:22 IST

Reason:

Court Master

(Jaswinder Kaur)

Court Master